

FIR No. 204/20  
u/s 279/338 IPC  
PS I.P. Estate  
State Vs. Vehicle No. DL 6SAQ 4715

**26.10.2020**

**(Through Video Conferencing over Cisco Webex Meeting)**  
**Case taken up in view of circular no. 992/30066-30235 DJ(HQ)/ Covid-19 Lockdown/Physical Courts Roster/2020 dt. 25.09.2020 issued by Ld. District & Sessions Judge (HQ).**

**Present:** Ld. APP for the State.  
Sh. Santosh Singh, Ld. Counsel for applicant.  
IO absent.

The present application was filed through email. Scanned copy of reply under the signatures of IO/ASI Noor Hassan is received through email. Copy stands supplied to counsel for applicant, electronically.

The perusal of the reply filed by IO would reveal that IO is not clarified, if the vehicle in question is the offending or victim vehicle. In such circumstances, issue notice to SHO concerned for filing detailed report clearly stating whether the vehicle in question is offending or victim vehicle and also that if same was having a valid insurance on the date of alleged occurrence.

Let report be filed on 27.10.2020 by 10:00 am.

Put up for arguments on 27.10.2020 at 12:00 noon.

IO shall remain present through VC on date fixed.

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Date:  
2020.10.26  
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**(RISHABH KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**26.10.2020**

Letter no.F.4/SCJ-4/AS(UT)/2020/11091 dt. 24.10.2020  
FIR No. 200/17  
PS I.P. Estate

26.10.2020

Present: Ld. APP for the State.

The present letter no.F.4/SCJ-4/AS(UT)/2020/11091 dt. 24.10.2020 under the signature of Superintendent, Central Jail No.4, Tihar is received through email.

As per the letter, accused Mohd. Ashad could not be released from Jail as his addresses could not be verified. As per the report, the accused was not residing at the given addresses.

Report perused.

In such circumstances, the concerned Jail Superintendent is directed to provide the assistance of Ld. Jail visiting LAC to accused Mohd. Ashad for furnishing the fresh personal bonds after ascertaining the correct address of the accused. Needlessly the accused shall be released upon furnishing personal bonds in the sum of Rs.10,000/- to the satisfaction of concerned Jail Superintendent, after due verification of his address.

Copy of this order be sent to concerned Jail Superintendent, through email, for compliance.

Copy of this order be also sent to uploading on Delhi District Courts Website.

Digitally  
signed by  
RISHABH  
KAPOOR  
RISHABH  
KAPOOR  
Date:  
2020.10.26  
15:31:01  
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**(RISHABH KAPOOR)**  
**MM-03(Central),THC,Delhi**  
**26.10.2020**